

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2817
TO BE ANSWERED ON 17TH MARCH, 2026**

**STANDARDISATION OF MEDICAL PROCEDURES AND TREATMENT RATES IN
PRIVATE HOSPITAL**

2817 SHRI SAKET GOKHALE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the reasons for the delay in formulating and notifying a concrete proposal for standardised and affordable rates for medical procedures and treatment in private hospitals across the country, as directed by the Hon'ble Supreme Court;
- (b) the details of the uniform rate schedule being discussed with the State Governments/UTs and the specific mechanism proposed to enforce price ceilings to prevent catastrophic health expenditure for patients not covered by the Ayushman Bharat scheme; and
- (c) timeline by which Government plans to fully comply with the Supreme Court's directive to ensure affordable medical treatment in private healthcare establishments?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): '*Health*' being a State subject, the primary responsibility for addressing the issue of ensuring standardized and affordable rates for medical procedures and treatment in private hospitals lies with the respective States/UTs.

Nonetheless, the Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act) and notified the Clinical Establishments (Central Government) Rules, 2012 as amended in 2018 and in 2020 (CE Rules) to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. As per CE Act, the clinical establishments are required to fulfill the conditions of minimum standards for each type of service provided. The CE Act is adopted by 19 States/UTs (12 States, viz., Arunachal Pradesh, Assam, Bihar, Jharkhand, Haryana, Himachal Pradesh, Mizoram, Rajasthan, Sikkim, Telangana, Uttarakhand & Uttar Pradesh and 7 UTs, viz., Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Jammu & Kashmir, Ladakh,

Lakshadweep & Puducherry). For registration of clinical establishments, the CE Rules, inter-alia, stipulates the following:

- Clinical establishments shall display the rates charged for each type of service provided and facilities available, for the benefit of the patients at a conspicuous place in the local as well as in English language.
- Clinical establishments shall charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government in consultation with the State Governments. In this regard, the Central Government has held multiple consultations with the States/UTs. The Central Government has also shared a standard costing template with States/UTs for their convenience/reference to formulate State/UT specific range of rates. The matter is, at present, *sub-judice* in the Hon'ble Supreme Court of India.
